



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 27th July, 2016

SRO243.- Whereas, on 29.04.2007, Police Station, Qazigund received an information to the effect that HC. Gh. Ahmad of P/S Qazigund alongwith troops of 49 RR and 5th Bn, CRPF during patrolling at Saidawari crossing apprehended one Bashir Ahmad Sehmat S/o Gh. Mohammad R/o Udampur, District Commander of HM and recovered one Chinese Pistol and 03 rounds from his possession; and

Whereas, in this connection, Case FIR No. 94/2007 under sections 121, 121-A RPC and section 20 of the Unlawful Activities (Prevention) Act, 1967 and section 7/25 A. Act was registered at Police Station, Qazigund and investigation initiated; and

Whereas, during the course of investigation, the accused disclosed that he is having contacts with one Mohammad Maqbool Sheikh S/o Mohammad Yasin R/o Manzgam who was providing food and shelter to the accused person; and

Whereas, during the course of further investigation, on the basis of statements of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case under section 20 of the Unlawful Activities (Prevention) Act, 1967 against accused No. 1 and under section 19 of the Act against accused No. 2 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

